

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION**

**INTERIM APPLICATION (LODGING) NO.9001 OF 2020  
IN  
SUIT (LODGING) NO.8998 OF 2020**

Bennett Coleman & Co. Ltd. .. Applicant-Plaintiff

Vs.

News Laundry Media Pvt. Ltd. and Ors. .. Defendants

Mr. Vijay Hiremath, i/by Mr. Swaraj Jadhav, for the Applicant-Plaintiff.

Mr. Nikhil Sakhardande for Defendant Nos.1 to 9.

**CORAM : A. K. MENON, J.**

**DATED : 8<sup>TH</sup> FEBRUARY 2021.**

**P.C. :**

1. Learned counsel for the applicant-plaintiff seeks ad-interim relief in terms of prayer clause b(i), but states that copy of the affidavit-in-reply on behalf of defendant nos.1 to 9 has been served only last evening. Accordingly, he seeks some time.

2. List the IA on 22<sup>nd</sup> February 2021.

3. Affidavit-in-rejoinder, if any, to be filed within one week from today.

In the meantime, reply on behalf of defendant nos.1 to 9 to be filed on or before 12<sup>th</sup> February 2021. Registry to accept copy of the affidavit-in-reply.

**(A. K. MENON, J.)**